1	2	3	4	5	6
5.	Small and Isolated	–	3	–	3
6.	Coal to liquid	–	2	–	2
	Total	100	106	12	218

*Vijay Limited Central coal block allocated to Coal India Limited as leader and SKS Ispat and Power as associate. Hence taken in Government category.

Out of the **218** allocated blocks, as on date 47 coal blocks stand de-allocated. Out of **47** de-allocated coal blocks, 2 coal blocks were again allocated to eligible companies in 1999 and 2005 respectively. In addition, de-allocation order in respect of 3 coal blocks allocated to M/s National Thermal Power Corporation (NTPC) and 2 coal blocks allocated to Damodar Valley Corporation (DVC) and Jharkhand State Electricity Board (JSEB) respectively were subsequently withdrawn. Thus, the net allocated coal blocks are **178** with geological reserves of about 40 billion tonnes. Geological reserves in the coal blocks have been allocated to meet the requirement of end use plants of coal block allocatees. As per one of the conditions of allocation, the modalities for disposal of surplus coal/middlings/rejects, if any, would be as per the prevailing policy/instruction of the Government at the relevant point in time and could also include handing over such surplus coal/middling/rejects to the local Coal India Ltd. (CIL) subsidiary or to any person designated by it at a transfer price to be determined by the Government.

Independent Regulatory Authority for coal sector

639. SHRI AJAY SANCHETI:
SHRI S. THANGAVELU:

Will the Minister of COAL be pleased to state:

(a) whether Government has proposed to set up an Independent Regulatory Authority for coal sector;

(b) if so, the objectives behind this move;

(c) whether the proposed authority would oversee the coal block allocations;

(d) if not, the reasons therefor;

(e) whether some of the major functions of the proposed Authority would be related to pricing quality and supply of coal; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (f) The Government has decided to set up a Coal Regulatory Authority.

The objectives and functions of the Authority are to specify by regulation methods of testing for declaration of grades or quality of coal; to monitor and enforce closure of mines as per approved mine project plan towards closure of mine; to ensure adherence of approved mining plans; to specify the principles and methodology for determination of price of raw coal and washed coal or any other by-product generated during the process of washing; to call for information, record or other documents from the entities and publish statistics and other data in relation to the coal industry; to specify the standards of performance and norms of operational efficiency except in the area related to mines safety. The Authority will have the power to adjudicate upon disputes between the parties.

The Authority will also advise the Central Government in formulation of polices in coal sector, including allotment or earmarking of coal blocks for any purpose and promotion of competition, efficiency, economy and investment in coal industry.

Report on Walmart's lobbying activities

640. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether a Committee looking into US giant Walmart's lobbying activities to enter into the country has submitted its report to Government recently;

(b) if so, the whether Government has examined the report; and

(c) the details of the main findings of the report?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (c) Yes, Sir. The Report of the One man Inquiry Committee headed by Justice Mukul Mudgal, to look into media reports concerning Walmart's lobbying activities in India, has been received and the comments of the concerned Ministries have been solicited on the same for examination.